

Sl.No.	Crime Head	2014
4.	Manual Scavengers and Construction of Dry Latrines (P) Act, 1993	0
5.	Other SLL Crime against SCs	152
TOTAL (CRIMES AGAINST SCs)		47064

Discontent in Rayalaseema region over failure to honour the commitments under AP Reorganisation Act

1340. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to reports of simmering discontent in backward Rayalaseema region over the failure to honour the commitments made under the AP Reorganisation Act; and

(b) if so, what steps Government plans to undertake to address the concerns of the region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The provisions of the A.P. Reorganisation Act, pertaining to Government of India are implemented as per the timelines and resources available with Government of India. Government of India monitors the implementation on a regular basis in consultation with the two States.

Restricting the supply of drugs from across the border in Punjab

†1341. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the youth of Punjab are in the grip of drugs;

(b) if so, the details of steps taken by the Ministry to restrict the supply of drugs from across the border;

(c) whether some officials of Punjab police are also suspected of being involved in this drug trafficking; and

(d) if so, the details of action taken against them so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Yes, Sir. Drug addiction is affecting the youth in Punjab. The Ministry of Social Justice and Empowerment has conducted a rapid survey for

† Original notice of the question was received in Hindi.

estimation of the extent, trend and pattern of drug abuse in the State of Punjab through the concerned Regional Resource and Training Centre (RRTC) in collaboration with All India Institute of Medical Sciences, New Delhi.

(b) The following steps are taken by the Government to restrict the supply of drugs from across the border.

1. Supply Reduction Measures:

- (a) Coordination and sharing of intelligence with various law enforcement agencies of Centre like BSF, CRPF, DRI, Central Excise and Customs and of State Agencies like Police and State Excise.
- (b) Training programmes are being regularly conducted for law enforcement officials for upgrading their skills to combating drug menace.
- (c) Sharing of real time information and coordination operation with Nodal agencies of neighboring countries.
- (d) BSF, SSB and Coast Guards have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act for making interdiction of narcotic drugs.
- (e) Financial Assistance is being provided to eligible States for strengthening their anti-narcotics units.
- (f) Monetary rewards for information leading to seizures of Narcotic drugs/ destruction of illicit crops to informers and officers are being provided.
- (g) Prepare and execute action plan for destruction of illicit poppy and cannabis cultivation in coordination with State agencies. Narcotics Control Bureau also provides satellite images of areas under illegal cultivation of cannabis and poppy to State Agencies through the Zonal Office of NCB to State Agencies for effective destruction.

2. International Coordination Measures:

- (a) India has signed Memorandum of Understanding (MOU) on drug related matter with 12 countries and Bilateral Agreements with 24 countries.
- (b) DG level talks are held regularly with Pakistan, Sri Lanka, Bangladesh, Myanmar and Afghanistan.
- (c) Various Ministerial, Secretary level talks are held with neighbouring countries.

(c) and (d) The details of cases registered under provisions of NDPS Act and action taken against such officials are enclosed as Statement.

Statement*Details of cases registered under provisions of NDPS Act
and action taken thereon*

Sl. No.	Year	Total Such number of cases	Details of employees arrested in such cases	Remarks
1.	2013	27	Punjab Police-20 (SI-1, ASI-4, HC-12, CT.-3) Home Guard-5 Jail Dept.-7 BSF-2 Customs- 1 Total-35	Dismissed-13 Under Suspension-7 Dept. enquiry-1 Convicted-2 Died-2 Action under process-10 Total-35
2.	2014	25	Punjab Police-20 (SI-1, ASI-2, HC-12, CT.-5) Jail Dept.-3 BSF-3 RPF-1 Railway TT-1 J&K Police-1 Total-29	Dismissed-9 Under Suspension-4 Dept. enquiry-4 Died-1 Service Forfeited-2 Action under process-9 Total-29
3.	2015	26	Punjab Police-23 (ASI-2, HC-12, CT.-9) Jail Dept.-5 BSF-1 RPF-1 Chd. Police-1 Home Guard-4 Air Force-1 Total-36	Dismissed-10 Under Suspension-6 Dept. enquiry-4 Action under process-16 Total-36

Women police officers in Delhi Police

1342. SHRI DEREK O' BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- the percentage of police officers in Delhi Police who are women;
- the number of women officers deployed for night patrol; and
- the percentage of police stations in Delhi that have at least one women constable presence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Delhi Police has reported that the percentage of women police officers in Delhi Police is 9.18%.

(b) No female officer below the rank of Inspector is being deployed for night patrol except female staff in PCR Vans.

(c) All the Police Stations in Delhi are having Women Help Desk each, manned by a Woman Police Constable round-the-clock (24x7).